LIST OF STAKEHOLDERS OF WIN TRENDZ EXIM PRIVATE LTD. (AS ON 11-8-2025)

Filing under clause (d) of sub-regulation (5) of regulation 31 the IBBI (Liquidation Process) Regulations, 2016

(Amount in ₹)

Sl. No.	Category of creditor	Summary of claims received		Summary of claims admitted		Amount of contingent claims	Amount of claims not admitted	Amount of claims under verification	Details in Annexure	Remarks, if any
		No. of claims	Amount	No. of claims	Amount of claims admitted					
1	Secured financial creditors belonging to any class of creditors	Nil	Nil	Nil	Nil	Nil	Nil	Nil	1	Not Applicable
2	Unsecured financial creditors belonging to any class of creditors	Nil	Nil	Nil	Nil	Nil	Nil	Nil	2	Not Applicable
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	Nil	Nil	Nil	Nil	Nil	Nil	Nil	3	Not Applicable
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)	2	8,33,28,210	2	8,15,96,188	Nil	17,32022	Nil	4	CIRP expenses not admitted
5	Operational creditors (Workmen)	Nil	Nil	Nil	Nil	Nil	Nil	Nil	5	Not Applicable
6	Operational creditors (Employees)	Nil	Nil	Nil	Nil	Nil	Nil	Nil	6	Not Applicable
7	Operational creditors (Government Dues)	Nil	Nil	Nil	Nil	Nil	Nil	Nil	7	Not Applicable
8	Operational creditors (other than Workmen and Employees and Government Dues)	Nil	Nil	Nil	Nil	Nil	Nil	Nil	8	Not Applicable
9	Other creditors, if any, (other than financial creditors and operationalcreditors)	Nil	Nil	Nil	Nil	Nil	Nil	Nil	9	Not Applicable
Total		**2**	8,33,28,210	**2**	8,15,96,188					

(Anil S. Vaidya)
Liquidator
Win Trendz Exim Private Ltd.
Registration No.: IBBI/IPA-002/IP-N00067/2016-2017/1014
AFA Valid up to 31-12-2025

Annexure – 4

Name of the corporate debtor: Win Trendz Exim Private Ltd.; Date of commencement of liquidation: 11-8-2025.;

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting share in SCC					
1	Asset Reconstruction Company India Ltd. (as Trustee of ARCIL- Retail Loan Portfolio – 060-A-Trust)	10-9-2025	7,23,12,125	7,05,80,103	Unsecured	Nil	No	86.50%	Nil	Nil	17,32022	Nil	CIRP expenses not admitted and will be dealt with while distribution under section 53(1) of the Code
2	Indian Overseas Bank		1,10,16,085	1,10,16,085	Unsecured	Nil	No	13.50%	Nil	Nil	Nil	Nil	Claim submitted during CIRP
			8,33,28,210	8,15,96,188				100%	Nil	Nil	17,32022	Nil	

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<u>Note:</u>

1. The Interim Resolution Professional (IRP) of Win Trendz Exim Private Limited (WTEPL) admitted the claim submitted by Reliance Commercial Finance Ltd. (RCFL), which took over the lending business of Reliance Capital Ltd. under the scheme of arrangement approved by the NCLT, amounting to Rs 1,12,88,878/-. Subsequently, the lending business of RCFL was demerged to Authum Investment & Infrastructure Limited (hereinafter referred to as "AIIL") vide order dated May 10, 2025 of the Hon'ble NCLT sanctioning the Scheme of Arrangement.
2. The Liquidator has received e mails from AIIL on 10th September, 2025 and 7th October, 2025 informing that AIIL does not want to participate in the liquidation process of WTEPL and it is not going to submit the claim against WTEPL in liquidation process and it should not be made a member of the SCC of WTEPL. The Liquidator after clarifying the legal position with respect to the constitution of the SCC and verification of the claims in the liquidation process by emails dated 11th September, 2025, 22nd September, 2025 and 8th October, 2025 requested AIIL to submit an affidavit to the effect that AIIL has relinquished all its rights and claims with respect to all assets of WTEPL , including the assets hypothecated under the Facilities and Hypothecation Agreement dated 4.7.2016 and AIIL shall not claim any amount from the sale proceeds of the said assets and the Liquidator is free to distribute the sale proceeds to other stakeholders of WTEPL in accordance with Section 53(1) of the Code. Draft of the affidavit was also shared with AIIL. However, AIIL has not yet submitted the affidavit.
3. In view of the above position taken by AIIL, its claim submitted during the CIRP of WTEPL has not been considered and verified by the Liquidator in terms of proviso to Regulation 30 of the the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 (Liquidation Process Regulations).
4. The claim of Indian Overseas Bank has been verified based on the claim collated during the CIRP in terms of proviso to Regulation 30 of the Liquidation Process Regulations as it has not submitted the claims during the liquidation process.

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